

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE SIXTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI

IA.No.1 OF 2024

IN

WRIT PETITION NO: 9985 OF 2008

**Between:**

Pepsico India Holdings Private Limited, Having its, Registered Office at 3B, DLF Corporate Part, S Block, Qutab Enclave, Phase III, Gurgaon 122002 (Haryana) India, presently at 1<sup>st</sup> Floor, (Office-01), 5<sup>th</sup> and 6<sup>th</sup> Floor, Tower-A, Intellion Edge, Sourthern periphery Road, Sector 72, Gurgaon 122001 (Haryana) India, Rep by its Manager Legal Ms Shrinkala Shekhar D/o. Mr Shekhar Prasad Singh C/o. 407, Lansum Eden Garden, CMC Enclave, Masjid Banda Road, Kondapur Hyderabad. 500084

...PETITIONER

AND

1. Union of India Rep by its Secretary, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi.
2. Government of Andhra Pradesh Rep by its Principal Secretary, Department of Legal Metrology, Hyderabad.
3. Controller, Legal Metrology, Weights and Measures Department, Hyderabad.
4. Inspector, Legal Metrology (Weights and Measures), Badralhalavi.
5. Inspector, Legal Metrology (Weights and Measures), Mancherial.
6. Inspector, Legal Metrology (Weights and Measures), Hindupur.
7. Inspector, Legal Metrology (Weights and Measures), Tenali.
8. Inspector, Legal Metrology (Weights and Measures), Guntur.
9. Inspector, Legal Metrology (Weights and Measures), Hyderabad.
10. Inspector, Legal Metrology (Weights and Measures), Nalgonda.
11. Inspector, Legal Metrology (Weights and Measures), Anantapur.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to clarify the Order dated 3rd April 2024 passed in WP NO:9985 of 2008, by the Hon'ble Division Bench comprising of their Lordships the Hon'ble Chief Justice Sri. Alok Aradhe and Hon'ble Justice Sri. Justice Anil Kumar Jukanti.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and W.P.No.9985 of 2008 upon hearing the arguments of SRI RAJESH BATRA FOR SRI G.NAGESH counsel for the Petitioner, and of GP For CIVIL SUPPLIES on behalf of Respondent Nos.2,3,5,9 & 10 and of SRI B.RAJESHWAR REDDY, GP FOR STATE OF AP for the Respondents Nos.6 to 8 & 11, the Court made the following: ORDER

**Mr. Rajesh Batra, learned counsel represents Mr. G.Nagesh, learned Counsel for the petitioner.**

**Mr. B.Rajeshwar Reddy, learned Government Pleader for the State of Andhra Pradesh for respondent Nos.6 to 8 and 11.**

**Heard on I.A.No.1 of 2024, an application seeking clarification of order dated 03.04.2024 passed in W.P.No.9985 of 2008.**

**After hearing the learned counsel for the parties, it is directed that instead of words "Rule 6(1)(a)", the words "Rule 6(1A) shall be substituted. This order shall be read in conjunction with the order dated 03.04.2024 passed in W.P.No.9985 of 2008.**

**Accordingly, the application is disposed of.**

**SD/- L.LAKSHMI BABU  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. Secretary, Union of India Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, Krishi Bhawan, New Delhi.
2. Principal Secretary, Department of Legal Metrology, Hyderabad, Government of Telangana.
3. Controller, Legal Metrology, Weights and Measures Department, Hyderabad.
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12. One CC to SRI G.NAGESH, Advocate [OPUC]
13. One CC to SRI B.RAJESHWAR REDDY, GP FOR STATE OF AP [OPUC]
14. Two CCs to GP FOR CIVIL SUPPLIES, High Court for the State of Telangana, at Hyderabad. [OUT]
15. Two CD Copies

PSK





HIGH COURT

DATED:06/12/2024

ORDER

IA.NO.1 OF 2024

IN

WP.No.9985 of 2008

DISPOSING OF THE IA

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20/12/24  
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**HIGH COURT**

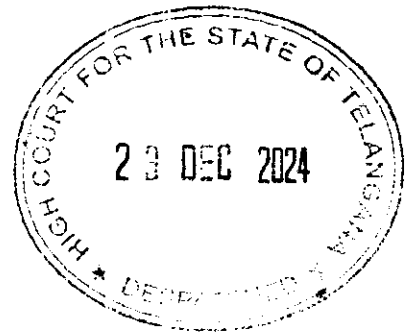
**DATED:06/12/2024**

**ORDER**

**IA.NO.1 OF 2024**

**IN**

**WP.No.9985 of 2008**



**DISPOSING OF THE IA**

18  
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